

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 328/2020**  
**PS New Ashok Nagar**  
**State Vs Jitender**  
**U/s 419/420/34 IPC**  
**11.08.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: None for the State.  
Sh. B.S. Tomer and Sh. Brijshyam, Id. Counsels for  
accused/ applicant.  
IO SI Prikshit and HC R.B. Tomar from PS New  
Ashok Nagar through VC.

At request list for arguments on application on  
18.08.2020.

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**ACMM (EAST)/KKD/11.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 328/2020**  
**PS New Ashok Nagar**  
**State Vs Kuldeep**  
**U/s 419/420/34 IPC**  
**11.08.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: None for the State.  
Sh. B.S. Tomer and Sh. Brijshyam, Id. Counsels for  
accused/ applicant.  
IO SI Prikshit and HC R.B. Tomar from PS New  
Ashok Nagar through VC.

At request list for arguments on application on  
18.08.2020.

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DINESH KUMAR  
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**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 328/2020**  
**PS New Ashok Nagar**  
**State Vs Manoj**  
**U/s 419/420/34 IPC**  
**11.08.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: None for the State.  
Sh. B.S. Tomer and Sh. Brijshyam, Id. Counsels for  
accused/ applicant.  
IO SI Prikshit and HC R.B. Tomar from PS New  
Ashok Nagar through VC.

At request list for arguments on application on  
18.08.2020.

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**ACMM (EAST)/KKD/11.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 143/2020**  
**PS Preet Vihar**  
**State Vs Mohd. Arish**  
**11.08.2020**

**A bail application under Section 437 Cr.P.C. moved by the applicant.**

Through video conferencing

Present: None for the State.

Sh. Praveen Yadav, Id. Counsel for applicant.

Reply is received from the IO.

IO has mentioned in the reply that address of the accused is yet to be verified and co-accused is yet to be arrested.

IO is directed to verify the address of accused and to file fresh report on NDOH.

Put up for filing of report and arguments on application on 21.08.2020.

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**ACMM (EAST)/KKD/11.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 536/2019**  
**PS New Ashok Nagar**  
**State Vs Suraj**  
**U/s 392/411 IPC**  
**11.08.2020**

**A bail application under Section 437 Cr.P.C. through VC moved by advocate Sh. S.K. Singh on behalf of the Accused.**

**Through video conferencing**

Present: None for the State.  
Sh. S.K. Singh, Id. Counsel for accused/ applicant.  
HC R.B. Tomar from PS New Ashok Nagar through VC.  
Reply is received from the IO  
Accused is stated to be in JC.  
Submissions on bail application heard. Reply of IO

perused.

It is stated by learned counsel for accused/applicant through VC that the accused is a young boy and has been falsely implicated in the present case and he is in J.C since 02.11.2019. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 02.11.2019. Chargesheet has already been filed. He is stated to be 32 years of age. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant,

accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/11.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 0141/2020**

**PS Preet Vihar**

**State Vs Vishnu**

**U/s 380/411 IPC**

**11.08.2020**

**A bail application under Section 437 Cr.P.C. through VC moved by advocate Sh. Dinesh Yadhuvanshi on behalf of the Accused.**

**Through video conferencing**

Present: None for the State.

Sh. Dinesh Yadhuvanshi, Id. Counsel for accused/  
applicant.

HC Manoj from PS Preet Vihar through VC.

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO  
perused.

It is stated by learned counsel for accused/applicant through VC that the accused is a young boy and has been falsely implicated in the present case and he is in J.C since 22.07.2020. It has been argued that investigation has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

In the reply IO has mentioned that accused is habitual offender. However no previous involvement of the accused is shown by the IO.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.07.2020.

His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19

Pandemic. Considering the circumstances, nature of offence in question, no previous involvement of accused and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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DINESH KUMAR  
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**ACMM (EAST)/KKD/11.08.2020**



**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 212/14**  
**PS New Ashok Nagar**  
**State Vs Jatinder Kumar**  
**11.08.2020**

**Through video conferencing**

**Application for grant of NOC for renewal of Passport no. J2593193 moved by the applicant Jatinder Kumar.**

Present: None for the State.  
Sh.Harmit Singh and Sh. S.P. Singh, Id. Counsels for applicant/accused Jatinder.

Applicant seeks NOC for renewal of his passport.

Ld. Counsel submits that passport of accused Jatinder Kumar is about to expire on 02.02.2021. The accused is facing trial since 2014. A large number of witnesses are yet to be examined and the trial is likely to take some more time. Ld. Counsel further submits that accused intends to travel abroad for which he needs renewal of his passport.

Heard. Record perused.

As per record accused/applicant has not misused the bail condition till date. Therefore, this Court has no objection if the passport of the applicant Jatinder Kumar is renewed as per law and rules. Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/11.08.2020**

**IN THE COURT OF ACMM-EAST KKD DELHI**

**FIR No: 152/2020**  
**PS Preet Vihar**  
**State Vs Unknown**  
**11.08.2020**

Through Video conferencing

Application for release of mobile phone on superdari.

Present: None for the State.

Sh.Jain Sahab, Id. Counsel for the applicant through  
VC.

Reply is received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.10,000/- to the satisfaction of the IO. The superdar shall produce the mobile phone in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/11.08.2020**